

**Central Administrative Tribunal
Principal Bench
New Delhi**

**RA No.248/2018
MA No.5081/2018
in
MA No.1818/2016
in
OA No.975/2005**

This the 6th day of December, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

R. B. Sharma through LR
Smt. Bhagwati Devi Sharma ... Applicant

Versus

Union of India & others ... Respondents

O R D E R (By Circulation)

Justice L. Narasimha Reddy, Chairman :

We have gone through the grounds of review raised by the applicant, and perused the entire record. The grounds are mostly on facts. It is not pointed out as to what material fact or provision of law was omitted from consideration.

2. In the OA, the manner, in which the review DPC has conducted proceedings, was mentioned in brief. Once the DPC has taken a view, the Tribunal cannot substitute its opinion, even if there exists a possibility.

3. We do not find any ground to entertain the review petition. It is accordingly rejected in circulation.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/as/